

ANNEXURE - 3
ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED (UNDER CIRP)
CIRP COMMENCEMENT DATE 16.11.2022
LIST OF CREDITORS BASIS CLAIMS RECEIVED UPTO 01.12.2022
LIST OF SECURED FINANCIAL CREDITORS (OTHER THAN FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS)

List of Creditors as at 01.12.2022												
Sl. No	Claim ID	Name of creditor	Details of claim received		Details of claim admitted					Amount of claim not admitted	Amount of claims under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether related party	% voting share in CoC			
1	4037	PALM PRODUCTS PRIVATE LIMITED	30/11/2022	4387911021		Corporate Guarantee	-	No	0%	0	4387911020	Principal Borrower is also under CIRP and claimant has filed claim there also. Further, the claim is disputed between parties and matter is sub-judice. Also further documents to substantiate claimed amount asked from claimant
2	1668	CHIRANJIV CHARITABLE TRUST	30/11/2022	1935916895		Deposit & Advance	-	Yes	0%	0	1935916894	Sufficient Documents in support of the claim not submitted; which have been requested from the claimant.
3	2712	Indian Bank	1/12/2022	259582118	259582118	Unsecured Loan	-	No	1.35%	0	0	
				6583410034	259582120					0	6323827914	

- All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor due to non-co-operation of the ERP service provider. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.